

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.6039
TO BE ANSWERED ON 04.04.2018

DPSP

6039. SHRI ASHWINI KUMAR

Will the Minister of Law & Justice be pleased to state:

- (a) The details of the Directive Principles of State Policy(DPSP) as enshrined in the Constitution which have not been realised till date; and
- (b) the articles of Directive Principles likely to be taken up for implementation in near future ?

ANSWER

**MINISTER OF LAW AND JUSTICE AND ELECTRONICS AND INFORMATION
TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) & (b): Directive Principle of the State Policy under Part-IV under Article 37 of our Constitution are not enforceable by courts but the Principles of this chapter are to be applied by the Governments in making laws and governance. The Union and State Governments keep in view the welfare objectives of this chapter in governance and while making laws.

